

**DIRECTORATE OF HEALTH SERVICES**  
**4<sup>th</sup> Floor, Satpuda Bhawan, Bhopal**  
**Madhyapradesh**

No. 163 /2020/ D-D (R)

Bhopal, District 4 / 9 /2020

**ORDER**

References:

1. The Disaster Management Act, 2005
2. The Madhya Pradesh Public Health Act, 1949
3. The Madhya Pradesh Upcharyagriha Tatha Rajopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhinyam, 1973
4. The Madhya Pradesh Atyavashyak Seva Sandharan Tatha Vichchinnata Nivaran Adhinyam, 1979
5. The Madhya Pradesh Upcharyagriha Tatha Rajopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Rules, 1997
6. The Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020

Whereas a large number of persons including those affected by COVID-19 are in need of treatment and various nursing home and clinical establishments (hereinafter referred as Healthcare providers) registered under The Madhya Pradesh Upcharyagriha Tatha Rajopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhinyam, 1973 are treating such patients;

Whereas large number of grievances of exorbitant amount of money being charged by the Healthcare Providers registered under the The Madhya Pradesh Upcharyagriha Tatha Rajopchar Sambandhi Sthapnaye (Registrikaran Tatha Anugyapan) Adhinyam, 1973 is causing hardship to the public in general during the COVID-19 pandemic are received;

Whereas vide notification dated 18<sup>th</sup> March 2020, Novel Corona (COVID-19) has been notified under Section 50 and 51 of the Madhya Pradesh Public Health Act, 1949, as infectious disease and notified infectious disease, respectively, for the whole of Madhya Pradesh;

Whereas under the Epidemic Diseases, COVID-19 Regulation, 2020, "if the owner or occupier of any premises or any individual suspected/confirmed with COVID 19, refuses to take measures for prevention or treatment i.e., Home Quarantine/Institutional Quarantine/Isolation or any such person refuses to co-operate with, render assistance to, or comply with the directions of the surveillance personnel to concerned District Magistrate having jurisdiction specifically in this regards may pass an appropriate order and may proceed with proceedings under section 133 of the Code Of Criminal Procedure, 1972 (2 of 1974), or take any other coercive action as deemed necessary and expedient for enforcing such co-operation and assistance. In case of a minor such order shall be directed to the guardian or any other adult member of the family of the minor.

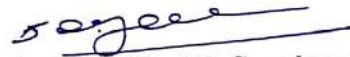
Whereas under Section 51 of the Disaster Management Act, 2005, whoever without reasonable cause obstructs any officer or employee of the Central or the State Government, or a person authorized by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act, shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

Whereas in order to ensure comprehensive participation of Private Nursing Homes and Clinical Establishments in the prevailing circumstances, detailed consultation with representatives of Indian Medical Association, Nursing Homes Associations and others was held on 04<sup>th</sup> of August 2020 (via virtual meet).

Therefore in exercise of the powers conferred as per the enabling provisions of all the above referred Acts, Rules and Regulations to redress the grievances regarding exorbitant amount of money charged by Healthcare Providers from patients all Nursing Homes and Clinical Establishments, the State Government directs that treatment charges for COVID 19 patients availing treatments at all Private Hospitals/ Nursing Homes/ Clinics shall be as per the rate list (Schedule II and III of Rules 2017 of the Madhya Pradesh Upcharyagriha Tatha Rujopchar

Sambandhi Sthapanaye (Registrikan Tatha Anugyapan) Rules, 1997) communicated to the Chief Medical and Health Officer of the respective district in on or before 29<sup>th</sup> of February 2020. Under no circumstances the Nursing Home or Clinical Establishment charges shall exceed by 40% of the rates communicated on or before 29<sup>th</sup> of February, 2020 including all expenses such as PPE Kits etc.

*(As approved by Additional Chief Secretary, Department of Public Health and Family Welfare, GoMP, Bhopal (M.P).)*

  
Commissioner Health Services  
Dept. of Public Health and Family Welfare  
Madhya Pradesh

Bhopal, Dated /

Cc.No. / /  
/2020

1. Additional Chief Secretary, Department of Public Health and Family Welfare, GoMP, Bhopal (M.P).
2. Joint Secretary, Ministry of Health and Family Welfare, Government of India.
3. Commissioner, Medical Education (M.P).
4. Director, Health Services (M.P.)
5. Mission Director, NHM, Bhopal (M.P).
6. All Divisional Commissioners (M.P).
7. All District Collectors (M.P).
8. All Regional Director, Health Services (M.P.)
9. All Chief Medical and Health Officers (M.P).
10. President, Indian Medical Association (M.P.)
11. President, Nursing Home Association (M.P.)
12. Additional Director, IDSP (M.P.)

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Madhya Pradesh